

ORDER OF THE TRIBUNAL

20.5.2005

Shri Nilesh Pillai, counsel for the petitioners.

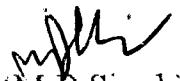
Shri S.A. Dharmadhikari counsel for the respondents.

3. The present CCP is filed by the petitioners for non-compliance with the order dated 8.4.2004 passed by the Tribunal in OAs Nos.873/2000 and 342/2001 by which the respondents were directed to consider the case of the petitioners within a period of three months from the date of receipt of a copy of this order by passing a detailed and reasoned order.

4. The learned counsel for the respondents has drawn our attention towards the order dated 31.8.2004 by which the direction of the Tribunal has been complied with by the respondents. Thus, the present CCP has become infructuous.

5. Since, the direction of the Tribunal has been complied with by the respondents, therefore, the present CCP has become infructuous. Accordingly, the same is dismissed as infructuous. Notices are discharged.


(Madan Mohan)
Judicial Member


(M.P. Singh)
Vice Chairman